

102

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.(IB) No. 49/KB/2018

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 12th February 2018, 10.30 A.M

Name of the Company	Zoetis India Ltd.- Vs- Arambagh Hatcheries Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Prabraman Bhattacharjee	} Operational Creditor.	Sulata
2. Soumitra Mukherjee, Advocate		
3. Soumava Mukherjee, Advocate		
4. Pradyumna Sinha, Advocate	} corporate Debtor.	Ratan
5. Supratim Lahiri, Advocate		

12/2/18.

ORDER

Ld. Counsel for the operational creditor and the corporate debtor is present.

Ld. Counsel for the corporate debtor has filed Vakalatnama without Board Resolution. Ld. Counsel for the corporate debtor has not complied with the directions of this Tribunal dated 12/01/2018.

In compliance of the direction dated 12/01/2018 Ld. Counsel for the corporate debtor not submitted the reply as well as Board Resolution. However, reply affidavit now tendered is defective for want of non-judicial stamp paper. Ld. Counsel for the corporate debtor prayed that leave be granted for filing reply affidavit in the course of the day and for Board Resolution within 2 days . Prayer is allowed. Reply

affidavit be filed in the course of the day and directed to serve a copy of the corrected copy of the reply affidavit to the operational creditor and further directed to file Board Resolution within 2 days.

Ld. Counsel for the operational creditor is directed to file rejoinder, if any, within 7 days after receipt of the corrected copy of the reply affidavit.

List it on 15/03/2018 for admission.

Sd

(Jinan K.R.)
Member (J)